IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD O.A.NO. 602_/93

Date of Order: 6/7-93

Between:

- 1. Divisional Failway Manager, (EG) South Central Railway, Secunderabad,
- 2. Permanent May Inspector (Con) S.C.Rly, Secunderabad.
- 3. Chief Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.

Applicants.

and

- 1. Azam Ali
- 2. Presiding Officer, Labour Court, Narayanaguda, A.P. Hyderabad.

Respondents.

For the ApplicantsL Mr.N.H. Devraj, SC for Rlys.

For the Respondents:

CORAM:

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE CHAIRMAN AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBEL (ADMN) The Tribunal made the following Order:-

The operation of the order dated 11-3-32

243/80 is suspended until further orders. in C.M.P.No. Issue notice to the Respondents.

Post the case on 6.9.93.

Deputes Ragist

The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.

 The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
The Chief Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.

4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad. 5. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.

6. One copy to Mr.

7. One spare

DVM

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. MUSTICE V.NEELADRI RAO VICE CHZIRMAN

AND

THE HON'BLE ME A.B.GORTY : MEMBER (AD)

THE HON'BLE ME .T.CHANDRASEKHAR REDLY MEMBER(J)

THE HON'BLE MR.P.T.TIRUVENGADAM :M(A)

Dated: 6 - 7 -1993

ORDER/JUDGMENT:

M.A. /R.A. / C.A. No.

602/93 O.A.No.

T.A.No.

(w.p.

Admitted and Interim directions issued

Allowed

Disposed of with directal Mainistrative Tribunal

Dismissed

Dismissed as withdr Dismissed for defau HYDERAULD BENCH

Rejected/Ordered

No order as to costs

-DESPATCH

78 JUL 1993

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